

## THE HIGH COURT OF KERALA

Kochi - 682 031  
Dated - 26-05-2014

**PROCEEDINGS**

Judiciary - Transfer and postings of District Judges in the Subordinate Judiciary -  
Orders issued.

Read : GO(Rt.) No. 325 / 2014 / TD dated 30-04-2014

**ORDER NO. B1- 59 / 2014 (2)**

As per GO read above, the Government have appointed Shri C.K.Somarajan, MACT, Vadakara and Shri C.Sureshkumar(Sr.), Additional District Judge for trial of cases relating to atrocities and sexual harassment against women and children, Ernakulam as Chairman, Kerala Value Added Tax, Agricultural Income Tax and Sales Tax Appellate Tribunal, Ernakulam and Chairman, Kerala Value Added Tax, Agricultural Income Tax and Sales Tax Additional Appellate Tribunal, Palakkad respectively. In the circumstances following orders are issued:

1. Dr.V.Vijayakumar, Special Judge(NDPS Act cases) / Addl.District Judge, Vadakara is transferred and posted as Wakf Tribunal / Additional District Judge-III / Additional MACT, Kozhikode. He will handover charge of his office to Shri K.J.Arby (Sl.No.5) and take charge as Wakf Tribunal / Additional District Judge-III / Additional MACT, Kozhikode from Smt. M.G.Padmini(Sl.No.4).

2. Shri C.K.Somarajan, MACT, Vadakara who stands appointed as Chairman, Kerala Value Added Tax, Agricultural Income Tax and Sales Tax Appellate Tribunal, Ernakulam will handover charge of his office to Shri K.J.Arby(Sl.No.5) and proceed to take up his new appointment.

3. Shri C.Sureshkumar(Sr.), Additional District Judge for trial of cases relating to atrocities and sexual harassment against women and children, Ernakulam who stands appointed as Chairman, Kerala Value Added Tax, Agricultural Income Tax and Sales Tax Additional Appellate Tribunal, Palakkad will hand over charge of his office to Additional District Judge-II, Ernakulam and proceed to take up his new appointment.

The Additional District Judge-II, Ernakulam will hold the full additional charge of Additional District Judge for trial of cases relating to atrocities and sexual harassment against women and children, Ernakulam, until further orders.

4. Smt. M.G.Padmini, Wakf Tribunal / Additional District Judge-III / Additional MACT, Kozhikode is posted as Additional District Judge-V / Additional MACT, Kozhikode. She will take charge as Additional District Judge-V / Additional MACT, Kozhikode from Shri K.J.Arby(SI.No.5) and continue to hold the full additional charge of Wakf Tribunal / Additional District Judge-III / Additional MACT, Kozhikode, till Dr. V.Vijayakumar (SI.No.1) takes charge.

5. Shri K.J.Arby, Additional District Judge-V / Additional MACT, Kozhikode is transferred and posted as Special Judge(NDPS Act cases) / Additional District Judge, Vadakara. He will hand over charge of his office to Smt.M.G.Padmini(SI.No.4) and take charge as Special Judge (NDPS Act cases) / Additional District Judge, Vadakara from Dr. V.Vijayakumar (SI.No.1). He will also take the full additional charge as MACT, Vadakara from Shri C.K.Somarajan(SI.No.2) and continue to hold the full additional charge, until further orders.

Officers at SI.No.1 & 5 are eligible for Special Pay for extra administrative work @ Rs. 2,500 /- in his their new post.

Officers at SI.No.4 & 5 are not eligible transfer grant.

( By Order )

  
N. Anil Kumar

Registrar ( Subordinate Judiciary)

To

The Accountant General (A&E) Kerala, Thiruvananthapuram(2 copies)  
The Principal Accountant General (Audit), Kerala, Thiruvananthapuram.  
The Addl.Chief Secretary to Government, Home (C) Department, Tvpm( with C/L)  
The Secretray to Government, Taxes(D) Department, Tvpm( with C/L)  
The Director of Public Relations, Thiruvananthapuram.  
The Director and Addl. Director of Kerala Judicial Academy.  
The District Judge, Kozhikode  
The Officers and Court concerned.  
The Private Secretary to the Hon'ble the Chief Justice, High Court.  
The Public Relations Officer, High Court.  
The Confidential Assistants to the Registrars, High Court.  
The B2, B3, B4, B5, C1, D2 , E1, I1 seats, Inspection Cell, e-courts cell  
The Kerala Judicial Academy, High Court.  
The Administrative Records Section, High Court ( 2 copies )

Copy submitted to :

The Honourable the Judges